Directors) of p iblic limited companies and of sue} private limited companies as are 1 ibsidiary», of pub'ic limited compa ies. These tor<sub>m</sub> a very insignifica it proportion of She total number of employees in the Corporate Secto'. There is, at present no provision in the Companies Act to regulate the remuneration of other employees in the private sector. The question whet ler Companies Act should be amen ed to bring the remuneration payab! . to its other Senior Executives (otier than Managaing Directors and Whole-time Directors etc.) also withii the ambit of Companies Act, though income ceilings, is sti'l under cons deration of the Government.

Sfectai

# हालिका मृत्य

†2340-चः श्री कलराज मिथः क्या कर्मा मंत्री यह या ने की करा करेंगे कि :

- (क) इना उनके मंत्रातय को कांयले के मृत्य में हुई वृद्धि को जानकारी है. जैसा कि कतिया मन बाराबों में समाचार छपे
- (ख) क्या यह सब है कि इस सन्बन्ध में बित्त बंद्रालय ने उनके मंद्रालय के साथ बानवीन का है ; और
- (ग) यदि हो, तो यह बातचीत कव हुई ब्रीट इस सम्बन्ध में क्या निर्णय लिया गया ?

उन्ना मंद्रालय के कोयला विभाग म राज्य मंद्री (श्री वार्गी शंकर मिश्र) : (क) से (ग) कोवर्ष के खात-महाना मुख्यों में ग्रन्तिम संशोधन 14-2-1981 को किया गवा था । उलादन समतियों की लागतों में बुद्धि के कारण कील इंडियालि० न कुछ प्रस्ताव रखे हैं। निर्मय का एलान अथा-समय किया जाएगा।

# Memorandum from AIN-PCC employees Federation regarding collapse of Sewa Nagar fly-over bridge

Menii,,,,

- i-2340-C. SHRI DIPEN GHOSE: Will the Minister of ENERGY be pleased
- (a) whether Government have received a memorandum dated the 11th December, 1981 by the AH India National Project Construction Corporation Ltd., Employees Federation regarding the collapse of Sewa Nagar Fly-over bridge in Delhi; and
- (b) if so, what is Government's reaction

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN); (a) Yes, Sir.

(b) The Sewanaga<sub>r</sub> Flyover is being constructed by the National Projects Construction Corporation on behalf of the Railways. The Ministry of Railways has already ordered a high-powered enquiry committee to go into the cause of the collapse and recommend remedial measures to avoid such incidents in future.

#### 12 NOON

## RE. SPECIAL MENTIONS

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): On Friday you allowed me to make a special mention. You said you would wait for five minutes.

MR. CHAIRMAN: About?

SHRI ARVIND GANESH KUL-KARNI: About the NAFED and the NCCF. You said you will wait.

MR. CHAIRMAN: He will hear you.

SHRI ARVIND GANESH KUL-KARNI: But who will give the direction? You gave the directive here. Is Mr. Deputy Chairman competent. (Interruptions)

tPreviously Unstarred Question 2641, transferred from the 25th March, 1982.

Previously Unstarred Question 2482, transferred from the 23rd March, 1982.

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Kulkarni has given on the same subject. I was to be allowed on Monday. Ask him to give another. .. (Interruptions)

Statement by

SHRI ARVIND GANESH KULKARNI: Who will give the directive?

MR. CHAIRMAN: What will I do?

[Mr. Deputy Chairman in the Chair]

### STATEMENTS BY MINISTERS

श्री बी॰ सत्यनारायण रेड्डी (ग्रांघ प्रदेश) : उपसभावति जी, ग्रान्ध्र प्रदेश में रेलवे की दुर्घटना हुई है जिसमें 62 लोग मारे गये हैं। यह दुर्घटना एक वस के ट्रेन से टकरा जाने के कारण हुई है।

था। उपसमापति : ग्रमी ग्राप बैठ जाइए।

अो बीo संस्वनारायण रेड्डी: मैंने इस पर जो स्पेशल मेंशन दिया है उसको ब्रापने रिजेक्ट कर दिया है, उसके बारे में मंत्री महोदय ग्रपना एक स्टेटमेंट दें।

श्री उपसमापति : वयान हो रहा है, दुर्घटना पर सभी साप बैठ जाइये । श्री विकम महाजन।

I. Correcting the reply given in the Rajya Sabha on the 21st December, 1981 to Starred Question 406, regarding State **Electricity Boards.** 

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, in the statement laid on the Table of the House in reply to Starred Question No. 406 dated 21st December, 1981 som<sub>e</sub> discrepancies had crept in the figures relating to capacity utilisation of thermal plants in respect of certain States Electricity Boards.

The correct position, is as under: —

Minister

- 1. Gujarat State Electricity Board.— The capacity utilisation of thermal plants for the years 1978-79, 1979-80 and 1980-81 is 51.3%, 47.1% and 50.0% instead of 53.0%, 48.4% and 51.1% respectively,
- 2. Maharashtra State Electricity Board.—The capacity utilisation of thermal plants for the years 1978-79, 1979-80 and 1980-81 is 56.9%, 52.6% and 52.8% instead of 62.1%, 55.0% and 54.2% respectively,
- 3. Rajasthan State Electricity Board.— There is no thermal plant with the Board.
- 4. Tamil Nadu State Electricity Board.—The capacity utilisation of thermal plant for the year 1978-79, 1979-80 and 1980-81 is 44.0%, 33.5% and 34.5% instead of 45.8%, 38.8%-and 45.5% respectively.
- 5. Uttar Pradesh State Electricity Board.—The capacity utilisation of thermal plant for the years 1978-79, 1979-80 and 1980-81 is 42.5%, 40.2% and 36.5% instead of 46.4%, 43.8% and 39.6% respectively.
- 6. West Bengal State Electricity Board.—The capacity utilisation of thermal plant for the year 1978-79, 1979-80 and 1980-81 is 48.8%, 42.4% and 42.1% instead of 46.0%, 43.5% and 43.0% respectively.

SHRI MANUBHAI PATEL (Gujarat): A point of order. Corrections, I can understand. In the past also it was explained. But large corrections and that too by one, two, three Ministers, are going to be made today. Once the House has already appointed the Committee on Papers Laid on the Table of the House

MR. DEPUTY CHAIRMAN: That will be looked into.

SHRI MANUBHAI PATEL: All these corrections, the Committee will look into because there is undue delay and the Minister has not said anything. That should be referred to the Committee.